

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2323  
ANSWERED ON:16.08.2011  
ASSETS OF IPS OFFICERS  
Singh Shri Pashupati Nath

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cases reported against Indian Police Service (IPS) officers for having assets disproportionate to their known sources of income during the last five years;
- (b) whether IPS officers are required to declare their assets before appointment; and
- (c) if so, the details regarding the action taken against IPS officers after lodging cases for acquiring assets disproportionate to their known sources of income during the last three years?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): The Information is being collected and will be laid on the table of the House.
- (b): An IPS Officer is required to declare his assets on his first appointment to service, in the prescribed format under Rule 16 (1) of All India Service (Conduct) Rules, 1968.
- (c): The Information is being collected and will be laid on the table of the House.